



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 22 जुलाई, 2024 / 31 आषाढ़, 1946

हिमाचल प्रदेश सरकार

शहरी विकास विभाग

अधिसूचना

शिमला-02, 19 जुलाई, 2024

संख्या यू.डी.-ए.(3)-5/2024-बिलासपुर-लूज.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) के साथ पठित, हिमाचल प्रदेश नगरपालिका 84—राजपत्र/2024-22-07-2024 (2411)

अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला बिलासपुर में नगर परिषद्, बिलासपुर, की बाबत अध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं:—

नगर पंचायत का नाम	निर्वाचित अध्यक्ष का नाम व पता	निर्वाचित/निर्विरोध
नगर परिषद् बिलासपुर, जिला बिलासपुर हि0प्र0।	श्री कमल गौतम पुत्र श्री कृष्ण रा निवासी एचआईजी 53, हाऊसिंग बोर्ड कलौनी, वार्ड न0 7, तहसील सदर, जिला बिलासपुर, हिमाचल प्रदेश।	निर्विरोध

आदेश द्वारा,
हस्ताक्षरित/—
(देवेश कुमार),
प्रधान सचिव(शहरी विकास)।

[Authoritative English text of this Department Notification No-UD-A(3)-5/2024-Bilaspur-loose dated 19th July, 2024 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, 19th July, 2024

No. **UD-A(3)-5/2024-Bilaspur-loose**.— In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of Rule 90 of the Himachal Pradesh Municipal Election Rules, 2015, the Governor of Himachal Pradesh is pleased to notify in the Official Gazette election of President in respect of Municipal Council, Bilaspur, District Bilaspur, H.P. as under:—

Name of Municipal Council	Name & Address of Elected President	Elected/unopposed
Municipal Council Bilaspur, District Bilaspur, H.P.	Sh. Kamal Gautam s/o Shri Krishnu Ram, r/o HIG-53, Housing Board Colony, Ward No. 7, Tehsil Sadar, District Bilaspur, H.P.	Unopposed

By order,
Sd/-
(DEVESH KUMAR),
Pr. Secretary (UD).

[Authoritative English text of this Department Notification No.EXN-F(1)-1/2024, dated 12-07-2024 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 12th July, 2024

No. **EXN-F(1)-1/2024**.—In exercise of the powers conferred by sections 36 & 37 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and Sections 31 & 32 of the Punjab

Excise Act, 1914 (1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act, 2011 as applicable in the areas comprised in Himachal Pradesh before 1st November, 1966 and the H.P. Excise Fiscal Orders, 1965 notified *vide* this Government Notification No.1-17/64-E&T dated 28-10-1965 (hereinafter called the "said notification") and in supersession of all previous notifications issued in this regard, the Governor, Himachal Pradesh is pleased to prescribe the following rates of Excise Duty, Import fee and Export fee and other levies on excisable Articles with effect from 01-04-2024 :—

Sl. No	Kind of liquor/intoxicant.	Rate of Excise duty 2024-25	
1.	(a) Country Liquor with Strength of 50 ⁰ under proof. (b) High Strength Country Liquor of 40 ⁰ under proof.	Rs. 37 per proof litre Rs. 53 per proof litre	
2.	Indian Made Foreign Spirit, (a) EDP up to Rs. 1300/-per case (b) EDP Rs. 1301 and above per case	Rs. 70/- per proof litre Rs. 155/- per proof litre Foreign Spirits (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.	
3.	(a) Beer upto 5% alcoholic contents (b) Beer exceeding 5% alcoholic contents but not exceeding 8.25%	Rs. 32.00 per bulk litre Rs. 45.00 per bulk litre	
4.	Ready to drink beverages	Rs. 22.00 per B.L. upto 5% and Rs. 38.00 per B.L upto 8%	
5.	Cider	Rs. 7.00 per bottle of 650 Mls.	
6.	Sweets and Wines	Manufactured in H.P.	Imported from out of the State.
	(a) upto 15% volume/v for unfortified wines .	Rs. 24.00 per bulk litre	Rs38.00 per bulk litre.
	(b) not more than 20% volume/v for fortified wines.	Rs. 27.00 per bulk litre	Rs. 42.00 per bulk litre.
7.	Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the government. (i) Indian Made Rum in forward areas only.	Rs. 42.00 per proof litre	
8.	Other kind of Foreign Spirit in all areas including Indian made Rum in non-forward areas Indian Made Foreign Spirit, a) EDP up to Rs.900/-per case b) EDP Rs. 901 to Rs.1800/- per case c) EDP Rs. 1801 to Rs 3600/- per case d) EDP Rs. 3601 and above per case	(a) Rs. 65.00 PPL (b) Rs. 125.00 PPL (c) Rs. 145.00 PPL (d) Rs. 180.00 PPL Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.	

9.	Rectified spirit	Rs. 27.00 per proof litre
10.	Duty on Bhang	Rs. 45.00 per 10 Kg or less
11.	Duty on opium	Rs. 1744/- per Kg.
12.	Duty on ENA	Rs. 25.00 per bulk litre
13.	Duty on Malt Spirit	Rs. 25.00 per bulk litre
14.	Duty on Beer manufactured by L-10C license	Rs. 26.00 per bulk litre
15.	Duty on Draught Beer	Rs. 33.00 per bulk litre

	Kind of liquor	Rate of Export Fee
1.	Indian Made Foreign Spirit	Rs. 1.00 per proof litre
2.	Beer: (a) With alcoholic contents upto 5%. (b) With alcoholic contents above 5% and upto 8.25%	Rs. 0.50 per bulk litre Rs. 0.55 per bulk litre
3.	Rectified Spirit	Rs. 0.35 per bulk litre
4.	Country Liquor	Rs. 0.15 per proof litre
5.	Malt Spirit.	Rs. 3.00 per bulk litre
6.	Sweet Products (Wine & Cider etc.)	Rs. 1.00 per bulk litre
7.	ENA	Rs. 0.35 per bulk litre

	Kind of Liquor	Import Fee
1.	Bottled IMFS	Rs. 34.00 per proof litre
2.	Beer	Rs. 11 per bottle/unit of 650 mls. Rs. 10 per can/pack size of 500 mls. Rs. 8 per can/pack size of 330 mls.
3.	RTD beverages	Rs. 12.00 per bulk litre
4.	Wine and Cider (<i>i.e.</i> Indian Made and Imported).	Rs. 16.50 per bulk litre
5.	Malt Spirit/MMS/ HBS / CJS & VMS	Rs. 16.50 per bulk litre
6.	ENA.	Rs. 1.50 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 7.50 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the Distilleries situated within the State as already the transfer fee @ Rs. 5.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
7.	All kinds of spirits mentioned in the license in Form L-19 and L-19A licensees (excluding spirits used for manufacture of hand sanitizer/hand rub).	Rs. 12.00 per bulk litre

8.	All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub).	Rs. 17.00 per bulk litre
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Provided further, that duty shall not be levied on rectified spirit supplied to the Government and Charitable Hospitals/ dispensaries and Educational Research Institutions approved by the Government; in accordance with the provisions of H.P. Fiscal Orders, 1965.

By order,

Sd/-

Principal Secretary (ST&E).

[Authoritative English text of this Department Notification No.EXN-F(1)-1/2024 dated 12th July 2024 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 12July, 2024

No. EXN-F(1)-1/2024.—In exercise of the powers conferred by Section 36 & 37 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and Sections 31 & 32 of the Punjab Excise Act, 1914 (1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act, 2011 as in territories transferred to Himachal Pradesh under Section 5 of the Punjab Re-organization Act, 1966 (Act No. 31 of 1966), the Governor, Himachal Pradesh is pleased to order the following further amendments in the Punjab Excise Fiscal Orders, 1932 as amended from time to time (hereinafter called the “said Orders”).

The existing Order 1 shall be substituted by the following, namely:-

“1. The following shall be the rates of Excise Duty, Manufacture, Export Duty and other levies on the exciseable Articles with effect from 01-04-2024 :—

Sl. No.	Kind of liquor/intoxicant	Rate of Excise duty 2024-25
1.	(a) Country Liquor with Strength of 50 ⁰ under proof. (b) High Strength Country Liquor of 40 ⁰ under proof.	Rs. 37 per proof litre Rs. 53 per proof litre
2.	Indian Made Foreign Spirit, (a) EDP up to Rs. 1300/-per case (b) EDP Rs. 1301 and above per case	Rs. 70/- per proof litre Rs. 155/- per proof litre Foreign Spirits (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.
3.	(a) Beer upto 5% alcoholic contents	Rs. 32.00 per bulk litre

	(b) Beer exceeding 5% alcoholic contents but not exceeding 8.25%	Rs. 45.00 per bulk litre
4.	Ready to drink beverages	Rs. 22.00 per B.L. upto 5% and Rs. 38.00 per B.L upto 8%
5.	Cider	Rs. 7.00 per bottle of 650 Mls.
6.	Sweets and Wines	Manufactured in H.P. Imported from out of the State
	(a) upto 15% v/v for unfortified wines	Rs. 24.00 per bulk litre Rs.38.00 per bulk litre
	(b) not more than 20% volume/v for fortified wines	Rs. 27.00 per bulk litre Rs. 42.00 per bulk litre
7.	Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the government.	
	(i) Indian Made Rum in forward areas only	Rs. 42.00 per proof litre
8.	Other kind of Foreign Spirit in all areas including Indian made Rum in non-forward areas	
	Indian Made Foreign Spirit,	
	a) EDP up to Rs.900/-per case	(a) Rs. 65.00 PPL
	b) EDP Rs. 901 to Rs.1800/- per case	(b) Rs. 125.00 PPL
	c) EDP Rs. 1801 to Rs 3600/- per case	(c) Rs. 145.00 PPL
d) EDP Rs. 3601 and above per case	(d) Rs. 180.00 PPL	
		Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.
9.	Rectified spirit	Rs. 27.00 per proof litre.
10.	Duty on Bhang	Rs. 45.00 per 10 Kg or less.
11.	Duty on opium	Rs. 1744/- per Kg.
12.	Duty on ENA	Rs. 25.00 per bulk litre
13.	Duty on Malt Spirit	Rs. 25.00 per bulk litre
14.	Duty on Beer manufactured by L-10C license	Rs. 26.00 per bulk litre
15.	Duty on Draught Beer	Rs. 33.00 per bulk litre

	Kind of liquor	Rate of Export Fee
1.	Indian Made Foreign Spirit	Rs. 1.00 per proof litre.
2.	Beer:	
	(a) With alcoholic contents upto 5%. (b) With alcoholic contents above 5% and upto 8.25%	Rs. 0.50 per bulk litre. Rs. 0.55 per bulk litre.

3.	Rectified Spirit	Rs. 0.35 per bulk litre.
4.	Country Liquor	Rs. 0.15 per proof litre.
5.	Malt Spirit.	Rs. 3.00 per bulk litre.
6.	Sweet Products (Wine & Cider etc.)	Rs. 1.00 per bulk litre.
7.	ENA	Rs. 0.35 per bulk litre

	Kind of Liquor	Import Fee
1.	Bottled IMFS	Rs. 34.00 per proof litre
2.	Beer	Rs. 11 per bottle/unit of 650 mls. Rs. 10 per can/pack size of 500 mls Rs. 8 per can/pack size of 330 mls.
3.	RTD beverages	Rs. 12.00 per bulk litre
4.	Wine and Cider (i.e. Indian Made and Imported)	Rs. 16.50 per bulk litre
5.	Malt Spirit/MMS/ HBS / CJS & VMS	Rs. 16.50 per bulk litre
6.	ENA.	Rs. 1.50 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 7.50 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the Distilleries situated within the State as already the transfer fee @ Rs. 5.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
7.	All kinds of spirits mentioned in the license in form L-19 and L-19A licensees (excluding spirits used for manufacture of hand sanitizer/hand rub)	Rs. 12.00 per bulk litre
8.	All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub)	Rs. 17.00 per bulk litre

Provided further, that duty shall not be levied on rectified spirit supplied to the Government and Charitable Hospitals/ dispensaries and Educational Research Institutions approved by the Government; in accordance with the provisions of H.P. Fiscal Orders 1965.

By orders,
Principal Secretary (ST&E).

ब अदालत श्री धर्मपाल, उप-मण्डलाधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर, हिमाचल प्रदेश

श्री महेंद्र सिंह पुत्र श्री राम सिंह, निवासी गांव कोहला, डाकघर कलोट, तहसील नालागाढ़, जिला सोलन, हिमाचल प्रदेश।

बनाम

1. आम जनता
2. प्रधान, ग्राम पंचायत तन्बौल, तहसील श्री नैना देवी जी, जिला बिलासपुर

विषय.—प्रार्थी की पत्नी की मृत्यु पंजीकरण, ग्राम पंचायत तन्बौल के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधिन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत मृत्यु पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी श्री महेंद्र सिंह ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपनी पत्नी की मृत्यु ग्राम पंचायत तन्बौल, तहसील श्री नैना देवी जी, जिला बिलासपुर के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज नहीं करवाई है। अब प्रार्थी अपनी पत्नी की मृत्यु तिथि ग्राम पंचायत तन्बौल के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहता है जोकि निम्न प्रकार से है:—

क्र०सं०	नाम	सम्बन्ध	मृत्यु तारीख
1.	मीना देवी	पत्नी	06-05-2021

अतः ग्राम पंचायत तन्बौल, तहसील श्री नैना देवी जी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मृत्यु पंजीकरण बारे कोई आपत्ति हो तो वह तारीख 22-07-2024 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करे अन्यथा आवेदन-पत्र पर मृत्यु पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत तन्बौल को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 15-06-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(धर्मपाल, हि०प्र०से०),
उप-मण्डलाधिकारी (नागरिक),
श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर (हि०प्र०)।

ब अदालत श्री धर्मपाल, उप-मण्डलाधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर, हिमाचल प्रदेश

श्री जसवीर सिंह पुत्र श्री रोशन लाल, निवासी गांव खाल, डाकघर व ग्राम पंचायत सलोआ, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर

बनाम

1. आम जनता,
2. प्रधान, ग्राम पंचायत सलोआ, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर

विषय.—प्रार्थी के पुत्र का नाम व जन्म तिथि ग्राम पंचायत सलोआ के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी श्री जसवीर सिंह ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है कि उसने अपने बेटे का नाम व जन्म तिथि ग्राम पंचायत सलोआ के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपने बेटे का नाम व जन्म तिथि ग्राम पंचायत सलोआ के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है जोकि निम्न प्रकार से है:—

क्र०सं०	नाम	सम्बन्ध	जन्म तारीख
1.	यश	पुत्र	09-07-2022

अतः ग्राम पंचायत सलोआ, तहसील श्री नैना देवी जी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो वह तारीख 22-07-2024 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करे अन्यथा आवेदन—पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत सलोआ को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 15-06-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(धर्मपाल, हि०प्र०से०),
उप—मण्डलाधिकारी (नागरिक),
श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर (हि०प्र०)।

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Anish Rana aged 36 years s/o Sh. Bhoomi Singh Rana, r/o Village Palbhu, P.O. Kakkar, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Alka Thakur aged 33 years d/o Rasal Singh Thakur, r/o Village Pandwin, P.O. Bharonj, Tehsil Bharonj, Distt. Hamirpur (H.P.)

. . Applicants.

Versus

General Public

. . Respondent.

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Anish Rana aged 36 years s/o Sh. Bhoomi Singh Rana, r/o Village Palbhu, P.O. Kakkar, Tehsil Sujanpur, District Hamirpur (H.P.) & Alka Thakur aged 33 years d/o Rasal Singh Thakur, r/o Village Pandwin, P.O. Bharonj, Tehsil Bharonj, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 05-03-2015 at Royal Orchid Banquet Pinjore, Kalka Road, Mohali, Punjab as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 22-08-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 21-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Vikram Singh aged 31 years s/o Sh. Sansar Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Pinki Paswan aged 27 years d/o Bablu Paswan, r/o Ward No. 28, Matangini Colony, V.P.O. Siliguri Town, Distt. Darjeeling (West Bengal) . . Applicants.

Versus

General Public

. . Respondent.

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Vikram Singh aged 31 years s/o Sh. Sansar Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) & Pinki Paswan aged 27 years d/o Bablu Paswan, r/o Ward No. 28, Matangini Colony, V.P.O. Siliguri Town, Distt. Darjeeling (West Bengal) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 13-04-2024 at Murli Manohar Mandir, Sujanpur, District Hamirpur (H.P.) as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-08-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Shanu Jain aged 31 years s/o Late Sh. Pradeep Kumar Jain, r/o Ward No. 8, Brhampuri Mohalla, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Riya Gupta aged 29 years d/o Sunil Gupta, r/o Flat No. 766, Daba Road, Ward No. 73, G.T. Road, Vijay Inder Nagar, Giaspura Millerganj, Ludhiana (Punjab) . . *Applicants.*

Versus

General Public

. . *Respondent.*

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Shanu Jain aged 31 years s/o Late Sh. Pradeep Kumar Jain, r/o Ward No. 8, Brhampuri Mohalla, Tehsil Sujanpur, District Hamirpur (H.P.) & Riya Gupta aged 29 years d/o Sunil Gupta, r/o Flat No. 766, Daba Road, Ward No. 73, G.T. Road, Vijay Inder Nagar, Giaspura Millerganj, Ludhiana (Punjab) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-04-2022 at Royal Paradise

Marriage Palace, VPO Ramgarh, Chandigarh Road, Ludhiana as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-08-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Anil Kumar aged 33 years s/o Sh. Kesar Chand, r/o Village Bari, P.O. Karot, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Priyanka Devi aged 19 years d/o Sh. Naresh Kumar, r/o Village Chhorab, P.O. Bhota, Tehsil Barsar, Distt. Hamirpur (H.P.) . . *Applicants.*

Versus

General Public

. . *Respondent.*

Subject.— Notice of Intended Marriage.

Anil Kumar aged 33 years s/o Sh. Kesar Chand, r/o Village Bari, P.O. Karot, Tehsil Sujanpur, District Hamirpur (H.P.) & Priyanka Devi aged 19 years d/o Sh. Naresh Kumar, r/o Village Chhorab, P.O. Bhota, Tehsil Barsar, Distt. Hamirpur (H.P.) have filed an application in the court of undersigned u/s 5 of Special Marriage Act, 1954 in which they have stated that they intend to solemnize their marriage within next three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-08-2024. The objections received after 22-08-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 04-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Rajesh aged 41 years s/o Sh. Prithi Chand, r/o Ward No. 2, Jogi Mohalla, Tehsil Sujanpur, District Hamirpur (H.P.).
2. Indu aged 33 years d/o Munhsi Ram, r/o Ward No. 8. VPO & Tehsil Jaisinghpur, District Kangra (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rajesh aged 41 years s/o Sh. Prithi Chand, r/o Ward No. 2, Jogi Mohalla, Tehsil Sujanpur, District Hamirpur (H.P.) & Indu aged 33 years d/o Munhsi Ram, r/o Ward No. 8. VPO & Tehsil Jaisinghpur, District Kangra (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 11-11-2010 at Village Darera, P.O. & Tehsil Jaisinghpur, District Kangra (H.P.) as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-08-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 20-06-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Yuvraj Singh Rana aged 21 years s/o Sh. Santosh Kumar, r/o Village Kangri, P.O. Nareli, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Payal Sharma aged 18 years d/o Sh. Ashok Kumar, r/o Village & P.O. Sakoh, Tehsil Jaisinghpur, District Kangra (H.P.) . . Applicants.

Versus

General Public . . Respondent.

Subject.— Notice of Intended Marriage

Yuvraj Singh Rana aged 21 years s/o Sh. Santosh Kumar, r/o Village Kangri, P.O. Nareli, Tehsil Sujampur, District Hamirpur (H.P.) & Payal Sharma aged 18 years d/o Sh. Ashok Kumar, r/o Village & P.O. Sakoh, Tehsil Jaisinghpur, District Kangra (H.P.) have filed an application in the court of undersigned u/s 5 of Special Marriage Act, 1954 in which they have stated that they intend to solemnize their marriage within next three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-08-2024. The objections received after 22-08-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 24-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Vishal Verma s/o Sh. Onkar Singh, r/o Village Baroh, P.O. Kharwar, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

2. Nisha d/o Bal Chand Vishwakma, r/o Ahiruuli Pachawa, Sant Kahir Nagar (U.P.).

Versus

General Public

Subject.—Notice of Intended Marriage.

Vishal Verma and Nisha have filed an application u/s of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-08-2024. In case no objection is received by 08-08-2024, it will be

presumed that there is no objection to the registration of this above said marriage and the same will be registered accordingly.

Issued today on 02-07-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Manoj Sharma s/o Sh. Yog Raj, r/o Village Tohu, P.O. Ladrour, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 23 years old.

2. Tamanna d/o Sh. Anil Kumar, Village Karha, P.O. Kharwar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 21 years old.

Versus

General Public

Manoj Sharma s/o Sh. Yog Raj, r/o Village Tohu, P.O. Ladrour, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 23 years old & Tamanna d/o Sh. Anil Kumar, Village Karha, P.O. Kharwar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 21 year old have filed an application alongwith affidavits in this court u/s 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Tohu, Tehsil Bhoranj, Distt. Hamirpur on dated 13-01-2024 as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 05-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 04-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Pankaj Thakur s/o Sh. Karam Chand, r/o Village Jahu, P.O. Jahu, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 31 years old.
2. Twinkle Sahani d/o Sh. Ganesh Sahani, Village Dakuapara No. 2, Kamrup, Assam, 28 years old.

Versus

General Public

Pankaj Thakur s/o Sh. Karam Chand, r/o Village Jahu, P.O. Jahu, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 31 years old & Twinkle Sahani d/o Sh. Ganesh Sahani, Village Dakuapara No. 2, Kamrup, Assam have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Shiv Mandir, Baddi, Distt. Solan (H.P.) on dated 14-07-2022 as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 05-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 29-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Ajay Kumar s/o Sh. Duni Chand, r/o Village Manoh Buhla, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 37 years old.
2. Kusum Negi d/o Sh. Rajender Negi, r/o H.No. 239, Aku Ganj, Kotla Mubarkpur, Lodhi Road, Central Delhi 22 years old.

Versus

General Public

Ajay Kumar s/o Sh. Duni Chand, r/o Village Manoh Buhla, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 37 years old & Kusum Negi d/o Sh. Rajender Negi, r/o H.No. 239, Ali Ganj,

Kotla Mubarkpur, Lodhi Road, Central Delhi 22 years old have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Arya Samaj Khirki Gaon Poress Enclave Road, New Delhi on dated 11-03-2021 as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 05-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 05-06-2024 under my hand and seal of the court.

Seal.

Sd/
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh Rajender Kumar Gautam, Sub-Divisional Magistrate, Barsar,
District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special
Marriage Act, 1954**

In the matter of:

1. Mr. Vinod Kumar age 39 years s/o Sh. Subhash Chand, r/o Village Gharan, P.O. Bari, Tehsil & Distt. Hamirpur (H.P.) at present VPO Mehre, Tehsil Barsar, Distt. Hamirpur (H.P.).

2. Ms. Anjali age 22 years d/o Sh. Pappu Sharma, r/o Village Kundra, P.O. Motialla Machhiwara Khas, Lidhiana, Punjab ..Appellants.

Versus

General Public

Subject.—Notice of Marriage.

Mr. Vinod Kumar & Ms. Anjali have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they solemnized their marriage ceremony on dated 19-08-2020 as per Hindu Rights and Customs at Shiv Mandir, Gharan, P.O. Bari, Tehsil & Distt. Hamirpur (H.P.) .

Therefore, the general public is hereby informed through this notice that any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 07-08-2024. In case no objection is received by 07-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 06-06-2024.

Seal.

Sd/-
(RAJENDER KUMAR GAUTAM),
Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

Dinesh Kumar

Versus

General Public

Notice to General Public.

Dinesh Kumar s/o Sh. Udham Singh, r/o Village Mathol, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 25-08-1981 but due to ignorance could not be entered in the record of Gram Panchyat Bahl Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 25-08-1981 they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication, otherwise the matter will be proceeded further accordingly.

Issued under my hand and seal of the court on 04-05-2024.

Seal.

Sd/-
Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

Sandesh Devi

Versus

General Public

Notice to General Public.

Sandesh Devi d/o Mani Ram, r/o Village Jajri, P.O. Raily Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 02-04-1975 but due to ignorance could not be entered in the record of Gram Panchyat Jajri. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 02-04-1975 they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication, otherwise the matter will be proceeded further accordingly.

Issued under my hand and seal of the court on 04-07-2024.

Seal.

Sd/
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

Sunita Devi

Versus

General Public

Notice to General Public.

Sunita Devi d/o Late Saran Singh, r/o Village Buthan, P.O. Loharli, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 10-06-1975 but due to ignorance could not be entered in the record of Gram Panchyat Raily. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 10-06-1975 they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication, otherwise the matter will be proceeded further accordingly.

Issued under my hand and seal of the court on 04-07-2024.

Seal.

Sd/
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

Sumana Devi

Versus

General Public

Notice to General Public.

Sumana Devi d/o Late Nandu Ram, r/o Village Dalchera, P.O. Nain, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 10-03-1978 but due to ignorance could not be entered in the record of Gram Panchyat Bijhari. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 10-03-1978 they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication, otherwise the matter will be proceeded further accordingly.

Issued under my hand and seal of the court on 04-07-2024.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

Asha Devi

Versus

General Public

Notice to General Public.

Asha Devi d/o Nikku Ram, r/o Village Jajri, P.O. Raily Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 02-07-1980 but due to ignorance could not be entered in the record of Gram Panchyat Sunhani, Distt. Bilaspur (H.P.). The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 02-07-1980 they can either in person or

through counsel can file their objections before the undersigned within thirty days from the issue of this publication, otherwise the matter will be proceeded further accordingly.

Issued under my hand and seal of the court on 04-07-2024.

Seal.

Sd/-

*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी (तहसीलदार), जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 62 / तह0 / 2023

विजय कुमार आदि

बनाम

प्रशान्त व अन्य

विषय.—तकसीम भूमि खाता नं013, खतौनी नं0 13 खसरा कित्ता 22, रकबा तादादी 00-56-26 है0, वाक्या महाल कुटाहण, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

मुस्त्री मुनादी बनाम.—1. प्रशान्त पुत्र प्रताप चन्द, 2. विक्रात पुत्र प्रताप चन्द, 3. सपना शर्मा पुत्री प्रताप चन्द, 4. ममता पुत्री प्रताप चन्द, 5. ओम प्यारी पत्नी स्व0 श्री प्रताप चन्द समस्त निवासीगण महाल जंगल वैरी, तहसील सुजानपुर, जिला हमीरपुर, 6. विन्ता देवी पत्नी अशवनी कुमार, निवासी डुगरूरी, डा0 कोसरी, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

उपरोक्त मुकद्दमा में प्रतिवादियों को कई बार समन जारी किये जा चुके हैं। परन्तु इनकी तामील साधारण तरीके से नहीं हो रही है। ऐसा प्रतीत होता है कि उपरोक्त प्रतिवादीगण इस तकसीम के सम्बंध में रूचि नहीं ले रहे हैं।

अतः इस मुस्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी भी प्रतिवादीगण को इस सम्बन्ध में कोई उजर व एतराज हो तो वह दिनांक 22-07-2024 को दोपहर 2.00 बजे अदालत में असालतन या बकालतन हाजिर आकर पैरवी कर सकता है। हाजिर न आने की सूरत में नियमानुसार कार्यावाही अमल में लाई जावेगी।

आज दिनांक 23-06-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
जयसिंहपुर, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी (तहसीलदार), जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 71/तह0/2023

कल्पना देवी

बनाम

शक्ति चन्द व अन्य

विषय.—तकसीम भूमि खाता नं0103, खतौनी नं0 115, खसरा नम्बर 924, रकबा तादादी 00-08-55 है0, वाक्या महाल कुटाहण, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

मुस्त्री मुनादी बनाम.—1. शक्ति चन्द पुत्र किशना, 2. राजेश कुमार पुत्र दरमेजा, 3. प्रशान्त पुत्र प्रताप चन्द, 4. विक्रात पुत्र प्रताप चन्द, 5. सपना शर्मा पुत्री प्रताप चन्द, 6. ममता पुत्री प्रताप चन्द, 7. ओम प्यारी पत्नी स्व0 श्री प्रताप चन्द, 8. विवेक पुत्र मिलखी राम, 9. वरुण पुत्र मिलखी राम, 10. श्रीमती रविन्दरा कुमारी, 11. हंस राज पुत्र सुंका राम समस्त निवासीगण कुटाहण, मौजा व तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

उपरोक्त मुकद्दमा में प्रतिवादियों को कई बार समन जारी किये जा चुके हैं। परन्तु इनकी तामील साधारण तरीके से नहीं हो रही है। ऐसा प्रतीत होता है कि उपरोक्त प्रतिवादीगण इस तकसीम के सम्बन्ध में रूचि नहीं ले रहे हैं।

अतः इस मुस्त्री मुनादी द्वारा सूचित कि जाता है कि यदि किसी भी प्रतिवादीगण को इस सम्बन्ध में कोई उजर व एतराज हो तो वह दिनांक 22-07-2024 को दोपहर 2.00 बजे अदालत में असालतन या बकालतन हाजिर आकर पैरवी कर सकता है। हाजिर न आने की सूरत में नियमानुसार कार्यावाही अमल में लाई जावेगी।

आज दिनांक 23-06-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
जयसिंहपुर, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी (तहसीलदार), जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 72/तह0/2023

कल्पना देवी

बनाम

पवन कुमार व अन्य

विषय.—तकसीम भूमि खाता नं0 26, खतौनी नं0 26, खसरा कित्ता 08, रकबा तादादी 00—20—66 है0, वाक्या महाल कुटाहण, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

मुस्त्री मुनादी बनाम.—1. पवन कुमार पुत्र अन्नत राम, 2. रक्षा देवी पुत्री अन्नत राम, 3. सुनीता देवी पुत्री अन्नत राम, 4. कंचना देवी पुत्री अन्नत राम, 5. रितू पुत्री अन्नत राम, 6. ज्ञानो देवी पत्नी स्व0 श्री अन्नत राम, 7. प्रकाश चन्द पुत्र जय किशन, 8. सुनो देवी पुत्री जय किशन, 9. किमतू पत्नी स्व0 श्री जय किशन, 10. हंस राज पुत्र राम दित्ता, निवासीगण महाल जंगल वैरी, तहसील जयसिंहपुर, जिला हमीरपुर, 11. प्रशान्त पुत्र प्रताप चन्द, 12. विक्रात पुत्र प्रताप चन्द, 13. सपना शर्मा पुत्री प्रताप चन्द, 14. ममता पुत्री प्रताप चन्द, 15. ओम प्यारी पत्नी स्व0 श्री प्रताप चन्द, 16. ओंकार चन्द पुत्र वचित्र सिंह, 17. उर्मिला देवी पत्नी स्व0 श्री वचित्र सिंह समस्त निवासीगण कुटाहण, मौजा व तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

उपरोक्त मुकद्दमा में प्रतिवादियों को कई बार समन जारी किये जा चुके हैं। परन्तु इनकी तामील साधारण तरीके से नहीं हो रही है। ऐसा प्रतीत होता है कि उपरोक्त प्रतिवादीगण इस तकसीम के सम्बंध में रुचि नहीं ले रहे हैं।

अतः इस मुस्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी भी प्रतिवादीगण को इस सम्बन्ध में कोई उजर व एतराज हो तो वह दिनांक 22—07—2024 को दोपहर 2.00 बजे अदालत में असालतन या बकालतन हाजिर आकर पैरवी कर सकता है। हाजिर न आने की सूरत में नियमानुसार कार्यावाही अमल में लाई जावेगी।

आज दिनांक 23—06—2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।
मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
जयसिंहपुर, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी (तहसीलदार), जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 70 / तह0 / 2023

कल्पना देवी

बनाम

प्रकाश चन्द व अन्य

विषय.—तकसीम भूमि खाता नं0 16, खतौनी नं0 16, खसरा कित्ता 02, रकबा तादादी 00—27—28 है0, वाक्या महाल कुटाहण, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

मुस्त्री मुनादी बनाम.—1. प्रकाश चन्द पुत्र जयकिशन, 2. हंस राज पुत्र रामदिता उपनाम विधु, निवासीगण महाल जंगल बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) 3. प्रशान्त पुत्र प्रताप चन्द, 4. विक्रात पुत्र प्रताप चन्द, 5. सपना शर्मा पुत्री प्रताप चन्द, 6. ममता पुत्री प्रताप चन्द, 7. ओम प्यारी पत्नी स्व0 श्री प्रताप चन्द समस्त निवासीगण कुटाहण, मौजा व तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

उपरोक्त मुकद्दमा में प्रतिवादियों को कई बार समन जारी किये जा चुके हैं। परन्तु इनकी तामील साधारण तरीके से नहीं हो रही है। ऐसा प्रतीत होता है कि उपरोक्त प्रतिवादीगण इस तकसीम के सम्बंध में रुचि नहीं ले रहे हैं।

अतः इस मुस्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी भी प्रतिवादीगण को इस सम्बन्ध में कोई उजर व एतराज हो तो वह दिनांक 22-07-2024 को दोपहर 2.00 बजे अदालत में असालतन या बकालतन हाजिर आकर पैरवी कर सकता है। हाजिर न आने की सूरत में नियमानुसार कार्यावाही अमल में लाई जावेगी।

आज दिनांक 23-06-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
जयसिंहपुर, जिला कांगड़ा, हि0प्र0।

In the Court of Executive Magistrarte, Anni, Distt. Kullu, (H.P.)

Roshan Lal

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Sh. Roshan Lal s/o Sh. Ganga Ram, r/o Village Chnog, P.O. Jaon, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum- Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of himself Sh. Roshan Lal s/o Sh. Ganga Ram born on 01-07-1962 has not been entered in the record of Gram Panchayat Deuthi.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Sh. Roshan Lal s/o Sh. Ganga Ram born on 01-07-1962, in the Panchayat record of Gram Panchayat Deuthi, he/she/they may file his/her/their objections on or before 21-07-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 20th of June, 2024.

Seal.

Sd/-
Executive Magistrate,
Anni, Distt. Kullu (H.P.).

In the Court of Executive Magistrarte, Anni, Distt. Kullu, (H.P.)

Dev Dassi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Dev Dassi d/o Sh. Ram Singh at present w/o Sh. Bhopal Singh, r/o Village Thata, P.O. Ghaniar, Tehsil Balichowki, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum- Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Dev Dassi d/o Sh. Ram Singh born on 01-01-1972 has not been entered in the record of Gram Panchayat Khun.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Dev Dassi d/o Sh. Ram Singh born on 01-01-1972, in the Panchayat record of Gram Panchayat Khun, he/she/they may file his/her/their objections on or before 26-07-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 26th of June, 2024.

Seal.

Sd/-
*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

—————
In the Court of Executive Magistrate, Anni, Distt. Kullu, (H.P.)

Kamla Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Kamla Devi d/o Sh. Sounki Ram at present w/o Sh. Chet Ram, r/o Village Ropari, P.O. Anni, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum- Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Kamla Devi d/o Sh. Sounki Ram born on 01-01-1979 has not been entered in the record of Gram Panchayat Khun.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Kamla Devi d/o Sh. Sounki Ram born on 01-01-1979, in the Panchayat record of Gram Panchayat Khun, he/she/they may file his/her/their objections on or before 01-08-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 1st of July, 2024.

Seal.

Sd/-
*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

In the Court of Executive Magistrate, Anni, Distt. Kullu, (H.P.)

Krishna Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Krishna Devi d/o Sh. Noor Chand, r/o Village Kandi, P.O. Shawar, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum- Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Krishna Devi d/o Sh. Noor Chand born on 01-07-1974 has not been entered in the record of Gram Panchayat Ropa.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Krishna Devi d/o Sh. Noor Chand born on 01-07-1974, in the Panchayat record of Gram Panchayat Ropa, he/she/they may file his/her/their objections on or before 04-08-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 4th of July, 2024.

Seal.

Sd/-
Executive Magistrate,
Anni, Distt. Kullu (H.P.).

—————

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Elaine Marie Desmarais d/o Mr. Jack Desmarais IMI Gandhi Nagar, P.O. Dhalpur, Tehsil and Distt. Kullu (H.P.).

2. Richard Whitby Taylor s/o Mr. Kenneth John Taylor, r/o Ward No. 11, IMI Gandhi Nagar, P.O. Dhalpur, Tehsil and Distt. Kullu (H.P.) ..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 11 of Special Marriage Act, 1954.

Elaine Marie Desmarais and Richard Whitby Taylor have filed an application on dated 25-06-2024 alongwith affidavits in the court of undersigned under section 11 of Special Marriage Act, 1954 that the marriage is intended to be solemnized between the parties, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 25-07-2024. The objection received after 25-07-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 26-07-2024 under my hand and seal of the court.

Seal.

Sd/
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Deepali d/o Sh. Amar Chand, r/o Akh 66, Ward No. 3, Akhara Bazar, Kullu, Near Sood Petrol Pump, Tehsil and Distt. Kullu (H.P.).

2. Atul Singh Manhas s/o Sh. Subhash Chander, r/o H.No. 276, Village Dhira, P.O. & Tehsil Pathankot, District Pathankot, Punjab
..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Deepali and Atul Singh Manhas have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 27-01-2021 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 02-08-2024. The objection received after 02-08-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Sh. Raman Kumar Sharma, HAS, Special Marriage Officer-cum-Sub-Divisional
Magistrate, Manali, District Kullu (H.P.)**

In the matter of :

1. Utkarsh aged 31 years s/o Sh. Shanti Lal, r/o H.No. 9/300, Near Rani Bazar, Maholla-Missran Murar, Saharanpur (U.P.)-247 001.
2. Promila Kumari Sharma aged 30 years d/o Prem Chand Sharma, r/o VPO Palchan, Tehsil Manali, Distt. Kullu (H.P.)
..Applicants.

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Whereas Utkarsh aged 31 years s/o Sh. Shanti Lal, r/o H.No. 9/300, Near Rani Bazar, Maholla- Missran Murar, Saharanpur (U.P.)-247 001 & Promila Kumari Sharma aged 30 years d/o Prem Chand Sharma, r/o VPO Palchan, Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 24-06-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence , this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 24-07-2024 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent , failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 25th day of June, 2024.

Seal.

Sd/-
*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Naresh Singh aged 25 years s/o Sh. Onkar Singh, r/o Village Kaswan Ranouttan, P.O. Dhundla, Tehsil Bangana, District Una (H.P.).
2. Deeksha aged 24 years d/o Sh. Ravi Kumar, r/o Village Dafer, P.O. Dahat, Tehsil Jhandutta, District Bilaspur (H.P.)
.. Applicants.

Versus

General Public

Subject.—Notice of Intended Marriage.

Sh. Naresh Singh aged 25 years s/o Sh. Onkar Singh, r/o Village Kaswan Ranouttan, P.O. Dhundla, Tehsil Bangana, District Una (H.P.) & Deeksha aged 24 years d/o Sh. Ravi Kumar, r/o Village Dafer, P.O. Dahat, Tehsil Jhandutta, District Bilaspur (H.P.) through counsel Sh. N.K. Rana have filed an application in the court of undersigned under section 5 of the Special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objections personally or in writing before this court on or before 21-06-2024. The objection received after 21-06-2024 will not entertained and marriage will be registered accordingly.

Issued today on 19th April, 2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Rajiv Sharma age 30 years s/o Sh. Balkrishan Sharma, r/o Village Jol, P.O. Bhaloun, Tehsil Bangana, District Una (H.P.).
2. Madhu age 29 years d/o Sh. Satpal, r/o V.P.O. Ambehra Dheeraj, Tehsil Bangana, District Una (H.P.) . . *Applicants.*

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Rajiv Sharma s/o Sh. Balkrishan Sharma, r/o Village Jol, P.O. Bhaloun, Tehsil Bangana, District Una (H.P.) & Madhu d/o Sh. Satpal, r/o V.P.O. Ambehra Dheeraj, Tehsil Bangana, District Una (H.P.) at present w/o Sh. Rajiv Sharma s/o Sh. Balkrishan Sharma, r/o Village Jol, P.O. Bhaloun, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 30-11-2020 at Village Jol, P.O. Bhaloun, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their

marriage may be registered under section 15 of the Special Marriage Act, 1954 (H.P.). Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 30-07-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 13th May, 2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Vipin Sharma age 34 years s/o Sh. Raghbir Chand, r/o Village & P.O. Tanoh, Tehsil Bangana, District Una (H.P.).

2. Baljeet Kaur age 37 years d/o Sh. Harcharan Singh, r/o H.No. 785, Jalandhar Road, Opp. Civil Hospital, Mohalla Kamalpur, Hoshiarpur (Pb.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Vipin Sharma s/o Sh. Raghbir Chand, r/o Village & P.O. Tanoh, Tehsil Bangana, District Una (H.P.) & Baljeet Kaur d/o Sh. Harcharan Singh, r/o H.No. 785, Jalandhar Road, Opp. Civil Hospital, Mohalla Kamalpur, Hoshiarpur (Pb.) at present w/o Sh. Vipin Sharma s/o Sh. Raghbir Chand, r/o Village & P.O. Tanoh, Tehsil Bangana, District Una (H.P.). have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 08-12-2022 at Village & P.O. Tanoh, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954 (H.P.). Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 30-07-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 21st May, 2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Ravinder Kumar age 43 years s/o Sh. Krishan Chand, r/o Village Behlan, P.O. Sohari, Tehsil Bangana, District Una (H.P.).
2. Kiran Bala age 32 years d/o Sh. Sukhia Ram, r/o Village & P.O. Talai. Tehsil Jhandutta, Distt. Bilaspur (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Ravinder Kumar s/o Sh. Krishan Chand, r/o Village Behlan, P.O. Sohari, Tehsil Bangana, District Una (H.P.) & Kiran Bala d/o Sh. Sukhia Ram, r/o Village & P.O. Talai. Tehsil Jhandutta, Distt. Bilaspur (H.P.) at present w/o Sh. Ravinder Kumar s/o Sh. Krishan Chand, r/o Village Behlan, P.O. Sohari, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 23-03-2024 at Shiv Mandir, DIC Colony, Una, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 02-08-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 26th June, 2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

नाम परिवर्तन

मैं, लीला देवी पत्नी विनोद शर्मा, वासी ग्राम टिक्कर, डाकघर व तहसील ठियोग, जिला शिमला (हि0प्र0) घोषणा करती हूँ कि मेरा नाम आधार कार्ड संख्या 7422 1216 7645 में बीना शर्मा दर्ज है जोकि गलत है, जबकि मेरा सही नाम लीला देवी है। सभी संबन्धित नोट करें।

लीला देवी
पत्नी विनोद शर्मा,
वासी ग्राम टिक्कर,
डाकघर व तहसील ठियोग, जिला शिमला (हि0प्र0)।

पुत्री खडकू, निवासी मोहाल नेरी, तहसील व जिला शिमला (हि0प्र0), 38. श्रीमती दसोदा पुत्री खडकू, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 39. श्री राजेन्द्र पुत्र जीत राम, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 40. श्री नरेन्द्र पुत्र जीत राम, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 41. श्रीमती शकुन्तला पुत्री जीत राम, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 42. श्रीमती कृष्णा पुत्री जीत राम, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 43. श्री राजेन्द्र पुत्र राम कृष्ण, निवासी मोहाल नेरी, तहसील व जिला शिमला (हि0प्र0), 44. श्री शंकर पुत्र राम कृष्ण, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 45. श्री देस राज पुत्र राम कृष्ण, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 46. श्रीमती पूनम पुत्री राम कृष्ण, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 47. श्रीमती शकुन्तला पुत्री राम कृष्ण, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 48. श्रीमती शांति पत्नी राम कृष्ण, निवासी मोहाल नेरी, तहसील व जिला शिमला (हि0प्र0), 49. श्री राज कृष्ण पुत्र खडकू, निवासी मोहाल नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 4/26 कित्ता 22, रकबा तादादी 01-21-91 है0, मोहाल/मौजा नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री मनीष कुमार व श्री संजीव कुमार ने न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 4/26, कित्ता 22, रकबा तादादी 01-21-91 है0, मोहाल/मौजा नेरी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। जिसमें मौका तकसीम अमल में लाई जा चुकी है। जिसमें प्रतिवादी नं0 1, 14, 16, 22, 31, 33, 35 की तामील हो चुकी है। जबकी अन्य प्रतिवादीगणों की तामील साधारण तरीके से संभव न है।

अतः इस इशतहार द्वारा प्रतिवादी नं0 1, 14, 16, 22, 31, 33, 35 के अतिरिक्त सभी प्रतिवादीगणों को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 06-08-2024 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 12-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा व अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकदमा संख्या : 16/2019

तारीख मरजुआ : 09-07-2019

तारीख पेशी : 23-07-2024

श्री बलदेव पुत्र श्री प्रेम चन्द, निवासी शर्मा हाऊस, नियर बली राम भवन, लोअर समरहिल, तहसील व जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

1. श्रीमती विजय कुमारी पुत्री मस्त राम, निवासी मौजा भरयाल, डाकघर टुटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्री साहिल पुत्र श्री अशोक कुमार, निवासी मौजा भरयाल, डाकघर टुटू, तहसील

शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. कुमारी सलोनी पुत्री अशोक कुमार, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्रीमती रीता देवी पत्नी अशोक कुमार, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 5. श्री संतोष कुमार पुत्र श्री नारायण, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 6. श्री सतीश कुमार पुत्र नारायण, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 7. तुलसी राम पुत्र रोहलू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 8. श्री गीता राम पुत्र रोहलू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 9. श्री चिरंजी लाल पुत्र झंडू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 10. इश्वर दास पुत्र द्रोपती, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 11. श्री प्रदीप पुत्र द्रोपती, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 12. श्रीमती शीला देवी पुत्री द्रोपती, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 13. श्रीमती आशा पुत्री द्रोपती, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 14. श्री मस्त राम पुत्र द्रोपती, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 15. श्री रोशन लाल पुत्र शौकू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 16. जीत राम पुत्र मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 17. श्री राम दास पुत्र मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 18. श्री राम दास पुत्र मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 19. श्री जय सिंह पुत्र मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 20. श्रीमती कलावती पुत्री मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 21. श्रीमती सत्या पुत्री मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 22. श्रीमती गोरखू पत्नी मादू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 23. श्रीमती लीला पुत्री कानू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 24. श्री हरी नन्द पुत्र जीवणू, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 25. श्री थोला पुत्र धारी, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 26. श्री सुदेश कुमार पुत्र गुरदीप, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 27. श्री जीवन लाल पुत्र परमा नन्द, निवासी मौजा भरयाल, डाकघर टुट्टू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 29/70, कित्ता 5, रकबा तादादी 01-28-82 है0, मोहाल/मौजा भरयाल, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री बलदेव पुत्र श्री प्रेम चन्द, निवासी शर्मा हाऊस, नियर बली राम भवन, लोअर समरहिल, तहसील व जिला शिमला (हि0प्र0) ने न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 29/70, कित्ता 5, रकबा तादादी 01-28-82 है0, मोहाल/मौजा भरयाल, तहसील शिमला ग्रामीण, जिला शिमला बारे प्रस्तुत किया है। जिसमें मौका तकसीम अमल में लाई जा चुकी है। जिसमें प्रतिवादी विजय कुमारी, लीला, हरी नन्द की तामील साधारण तरीके से संभव न है।

अतः इशतहार द्वारा प्रतिवादी विजय कुमारी, लीला, हरी नन्द को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 23-07-2024 को अपराहन 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 08-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

ब अदालत उप-मण्डल दण्डाधिकारी, चौपाल, जिला शिमला, हिमाचल प्रदेश

श्री नितेश कुमार शर्मा पुत्र स्व० श्री शिव कुमार शर्मा, मकान नं० 06, गली नं० 1-A दुर्गापुरी, Extension Shahdara Delhi-110093, मो० नं० 99582 22765.

बनाम

1. सचिव ग्राम पंचायत पबान, तहसील नेरवा, जिला शिमला हि०प्र०
2. आम जनता

ग्राम पंचायत पबान के मृत्यु रजिस्टर में मृतक श्री शिव कुमार शर्मा पुत्र श्री उदय चन्द शर्मा, मकान नं० 06, गली नं० 1-A, दुर्गापुरी Extension Shahdara Delhi-110093, की मृत्यु का इन्द्राज दिनांक 19-04-2017 करने बारे प्रार्थना-पत्र।

इस नोटिस/इशतहार के माध्यम से हर आम व खास को सूचित किया जाता है कि श्री नितेश कुमार शर्मा पुत्र स्व० श्री शिव कुमार शर्मा, मकान नं० 06, गली नं० 1-A दुर्गापुरी, Extension Shahdara Delhi-110093, ने इस अदालत में एक प्रार्थना-पत्र गुजारा है कि उसके पिता श्री शिव कुमार शर्मा की मृत्यु 19-04-2017 को अन्तरावली, तहसील नेरवा में बस दुर्घटना में हुई थी, जब वह बस नम्बर UK 16PA 0045 में विकासनगर से त्यूणी व्यापार हेतु यात्रा पर थे। यह कि बस दुर्घटना में मृत्यु के आशय की एफ०आई०आर० नम्बर 20/2017 पुलिस थाना नेरवा में दर्ज करवाई गई थी। दुर्घटना में मृतक शिव कुमार शर्मा का सारा सामान डायरी, चप्पल आदि मिल गया था जिसकी शिनाख्त हो चुकी थी परन्तु मृतक का शव बरामद नहीं हुआ था, जो नदी में बह गया था। प्रार्थी मृतक का पुत्र है तथा ग्राम पंचायत पबान द्वारा 7 वर्ष बीत जाने के बाद भी श्री शिव कुमार शर्मा की मृत्यु का इन्द्राज मृत्यु रजिस्टर में अंकित नहीं किया जा रहा है। जबकी मृतक पिता के DNA जांच में भी मृतक होने की पुष्टि हो चुकी है। प्रार्थना-पत्र के साथ मृतक शिव कुमार के आधार कार्ड व मतदान पहचान पत्र की छायाप्रति, अपने आधार कार्ड की छायाप्रति तथा एफ०आई०आर० नम्बर 20/2017 की छायाप्रति संलग्न की है। प्रार्थी ने निवेदन किया है कि उसके मृतक पिता श्री शिव कुमार शर्मा पुत्र श्री उदय चन्द शर्मा, मकान नं० 06, गली नं० 1-A, दुर्गापुरी Extension Shahdara Delhi-110093, की मृत्यु दिनांक 19-04-2017 का इन्द्राज ग्राम पंचायत पबान में अंकित करने के आदेश पारित किए जाए। यदि आम व खास को मृतक श्री शिव कुमार शर्मा पुत्र श्री उदय चन्द शर्मा, मकान नं० 06, गली नं० 1-A, दुर्गापुरी Extension Shahdara Delhi-110093, की मृत्यु का इन्द्राज ग्राम पंचायत पबान के मृत्यु रजिस्टर में दर्ज करने बारे कोई उजर एवं एतराज हो तो दिनांक 22-07-2024 को या इससे पूर्व लिखित या मौखिक जैसी भी सूरत हो प्रस्तुत करें। दिगर सूरत में मृतक श्री शिव कुमार शर्मा पुत्र श्री उदय चन्द शर्मा, मकान नं० 06, गली नं० 1-A, दुर्गापुरी Extension Shahdara Delhi-110093, की मृत्यु का इन्द्राज ग्राम पंचायत पबान, तहसील नेरवा के मृत्यु रजिस्टर में अंकित करने के आदेश पारित किए जाएंगे।

आज दिनांक 11-06-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
उप-मण्डल दण्डाधिकारी,
चौपाल, जिला शिमला (हि०प्र०)।

